

**HIGH COURT OF UTTARAKHAND**  
**AT NAINITAL**

No. 11 /UHC/Admin. B/2023

Dated: 26.05.2023

**CIRCULAR**

The Hon'ble Chief Justice of the High Court of Uttarakhand is pleased to direct that All Courts in the State of Uttarakhand, other than the High Court shall, hereinafter be referred to as the "***District Judiciary***" and not as "***Subordinate Judiciary***" and that all Courts other than the High Court shall be referred to as the "***Trial Courts***" and not as "***Subordinate Courts***".

2. Therefore, all concerned are hereby informed, accordingly. Aforesaid directions be kept in mind in all correspondence also.

**By Order of Hon'ble the Chief Justice**

Sd/-  
(Anuj Kumar Sangal)  
Registrar General

No. 2126 /UHC/Admin. B/2023

Dated: 26.05.2023

**Copy forwarded for information and necessary action to the:-**

1. The Principal Private Secretary to Hon'ble the Chief Justice, High Court of Uttarakhand.
2. The Personal Secretary(ies) to Hon'ble Judges High Court of Uttarakhand.
3. Secretary, Law cum L.R., Government of Uttarakhand to circulate the same amongst all Departments of the Government.
4. The Advocate General, Uttarakhand.
5. All the District and Sessions Judges in Uttarakhand to circulate among all the Bar Associations.
6. All the Family Court Judges.
7. Director, Uttarakhand Judicial And Legal Academy, for information
8. All Registrars of the High Court.
9. All the Joint Registrars/Deputy Registrars/Assistant Registrars/ Section Officers/Librarian of the High Court of Uttarakhand to take notice of this circular, while making any correspondence.
10. Chairman, Uttarakhand Bar Council.
11. Administrator General Office, Uttarakhand.
12. The President, High Court Bar Association, Uttarakhand with a request to widely circulate the same for information to the Members of Bar.
13. The Assistant Registrar (IT) High Court of Uttarakhand for conversion into digital form.

Sd/-  
Assistant Registrar  
Admin.B